

Central Administrative Tribunal
Principal Bench

19

OA-1677/2001

New Delhi this the 12th day of December, 2003

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)
Hon'ble Shri Bharat Bhushan, Member (J)

Khalid Akhtar,
R/o 4/570, Firdaus Complex,
Near Hamdard Nagar, "A" Aligarh.

-Applicant

(By Advocate: Shri M.L. Sharma)

Versus

Union of India through

1. General Manager
Northern Railway
Headquarters Office,
Baroda House, New Delhi.

2. Divisional Rail Manager,
Northern Railway, Allahabad.

-Respondents

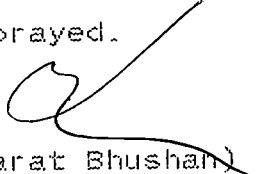
(By Advocate: Shri R.P. Aggarwal, for R-1
Shri Rajinder Khatter, for R-2)

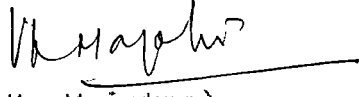
ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)

While we had heard learned counsel of both sides at length, learned counsel of the applicant drew our attention to Annexure A-11 dated 12/15.5.2000 whereby the original select panel for promotion from Group 'C' to Group 'B' for the post of AEN against 70% quota for the year 1998-2000 ^{was} amended as one more name ^{was} included among the selected candidates which has remained unchallenged. Learned counsel at this stage sought liberty to withdraw this OA so as to challenge Annexure A-11 as well.

2. OA is dismissed as withdrawn with liberty as prayed.


(Bharat Bhushan)
Member (J)


(V.K. Majotra)
Vice-Chairman (A)

cc.